GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2951 ANSWERED ON:30.03.2012 ORPHAN/STREET/DESTITUTE/NEGLECTED CHILDREN

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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has any mechanism to ascertain the number of orphan/street /destitute/neglected children in the country;
- (b) if so, the details thereof;
- (c) if not, the mechanism being adopted by the Government for identifying such children alongwith the steps taken/being taken by the Government for effective implementation of the programmes and schemes meant for their welfare;
- (d) the details of the schemes/programmes being run for the rehabilitation of such children;
- (e) whether Government reviews these schemes/ programmes; and
- (f) if so, the details thereof indicating the funds sanctioned and utilized by the State Governments during each of the last three years and the current year?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) to (d): There is no authenticated data available centrally with the Ministry of Women and Child Development regarding the number of orphan, street, destitute, neglected children in the country as this number is fluctuating in nature. However, the Ministry of Women and Child Development is implementing the centrally sponsored Integrated Child Protection Scheme (ICPS) for rehabilitation and reintegration of children in difficult circumstance including, orphan, street, destitute and neglected children. Under ICPS financial assistance is provided to the State Governments /UT Administrations inter-alia undertaking a situational analysis of children in difficult circumstances at district level. The State Governments/UT Administrations are urged from time to time to carry out the district need assessment studies and prepare the district plans for implementation of ICPS accordingly. Besides, the scheme also provides for dedicated service delivery structure at State and district level which are exclusively engaged in proper implementation of the scheme.
- (e) & (f): ICPS provides for setting up of District Child Protection Committee (DCPC) and State Child Protection Committee (SCPC) at district and State level respectively for monitoring the implementation of ICPS. Besides, the Project Approval Board (PAB), constituted in the Ministry of Women and Child Development under ICPS to consider and approve the financial proposals received from the State Governments/UT Administrations, also reviews the implementation of ICPS.

The year-wise details of funds sanctioned to the State Governments/UT Administrations during the years 2009-10, 2010-11 and 2011-12 (up to 27.03.2012) is at annex. The funds released to the State Governments/UT Administration are generally utilised by them. However, the unspent balance, if any, is adjusted from the eligible grant for the subsequent year.